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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

NAME OF THE PETITIONER(S) NAME OF THE RESPONDENT(S)	: CP/677/(IB)/2017 : INDIAN BANK (ASSET RECOVE BRANCH) : CONSOLIDATED CONSTRUCT)	ERY MANAGEMEN
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NAME OF THE RESPONDENT(S)	BRANCH)	ERY MANAGEMEN
IDEAD COCCUSA	: CONSOLIDATED CONSTRUCT	
UNDER SECTION	: CONSOLIDATED CONSTRUCTION CONSORTIUM LTD	
or bert beet for	: 7 RULE 4	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
V. Kamalackunar E. Omprakash (Sur AD TTI ASHON	Counsel for Third Party SBI COUNSEL FOR APPLICANT	Samala ps. 30
S. KARTHIKET BALAN PREETHI. S. ARASU	Coursel for Responde Corporate Deb	nt Vicel

ORDER

Counsel for Applicant present. Counsel for Corporate Debtor also present. State Bank of India, who is stated to be a lead Banker for Bank of Baroda, IDBI, ICICI Bank, Tata Capital Financial Services Limited has submitted Company Application No.58/2017 for being arrayed as intervener in CP/677/IB/2017. It has been submitted by the Counsel for the intervener that the Corporate Debtor has been in a position to generate cash flow to sustain only 51.05% of the debt and the remaining 48.95% of the debt has been set aside as "unsustainable debt". There require a clear detail about the revival of the Corporate Debtor viz., M/s. Consolidated Construction Consortium Ltd. Therefore, the Registry is directed to issue notice to the RBI for filing an affidavit that scheme for Sustainable Structuring of Stressed Assets (S4A) in relation to the Corporate Debtor is successful or not. Counsel for State Bank of India is also directed to send a private notice to the RBI for the purpose of filing an affidavit as mentioned above. Put up on 19.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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